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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 614-L.—21st June, 2022.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 19 of 2022

THE WEST BENGAL FIRE SERVICES (AMENDMENT) BILL, 2022.

A
BILL

to amend the West Bengal Fire Services Act, 1950.

WHEREAS it is expedient to amend the West Bengal Fire Services Act, 1950, for the purpose and in the manner hereinafter appearing;

West Ben. Act
XVIII of 1950.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Fire Services (Amendment) Act, 2022.

*The West Bengal Fire Services (Amendment) Bill, 2022.**(Clause 2.)*

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
clause (ha) of
section 2 of West
Ben. Act XVIII of
1950.

2. In clause (ha) of section 2 of the West Bengal Fire Services Act, 1950, for the words “high rise building” means a building the height of which is fourteen and a half metres or more’, the words “high rise building” means a building the height of which shall be fifteen and a half metres or more in respect of the local area under the jurisdiction of Kolkata Municipal Corporation and shall be above fourteen and a half metres in respect of the local area under any other local authority in the rest of the State of West Bengal’ shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It has been felt necessary and expedient to make amendment in the West Bengal Fire Services Act, 1950 (West Ben. Act XVIII of 1950), with a view to bring parity with the Kolkata Municipal Corporation (Building) Rules, 2009, the minimum height of a building required for being treated as a high rise building is raised from fourteen and a half metres or more to fifteen and a half metres or more in respect of the local area under the jurisdiction of Kolkata Municipal Corporation while keeping the height of the building as above fourteen and a half metres in the rest of the State of West Bengal.

2. The Bill has been framed with the above object in view.

3. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA:
The 21st June, 2022.

SUJIT BOSE,
Member-in-charge.

By order of the Governor,
PARTHA SARATHI SEN,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*